[Shri K. D. Malaviya.] left over will be available for distribution to other consumers in the normal way. Even whatever quantities are fed into the State Government's own projects will also be duly allocated by the Coal Controller under the existing statutory orders.

4. I must add that the conclusion of this agreement is mainly due to Dr. Roy's having appreciated readily the All-India policy with regard to control over production and distribu⁴:on of coal by the Central Government, and, in this connection, his farsightedness to accept the national approach contributed to the settlement of this issue. I have no doubt that the arrangement that we have entered into with the State Government will lead to the acceleration of the pace of oroduction of coal in West Bengal and ultimately to the attainment of the Third Plan target.

SHRI K. SANTHANAM (Madras): Sir, I wish to ask a question in this connection. May I know if this is a matter of general principle or only a particular agreement between the West Bengal Government and the Centre? In whichever States coal or other minerals are available, will those State Governments be entitled to work it in the public sector by themselves?

SHRI K. D. MALAVIYA: Sir, this settlement is specifically with regard to certain points of difference between the West Bengal Government and the Government of India. With that background this particular agreement has been reached. Now there is no such disagreement between other State Governments and the Central Government. Of course, if and when any State Government wishes to exploit its own coal mines under the Conditions which exist between the West Beneal Government and the Central Government, it is most welcome to follow this pattern of arrangement.

SHRI ARJUN ARORA (Uttar Pradesh): The principles involved in the agreement should, in fairness, be applicable to other States and if the hon. Minister makes a declaration with respect to that, it may probably encourage the other State Governments to develop the mineral resources of the country.

Shri K. D. MALAVIYA: Sir, I do not see why I should invite the general application of an agrrangement which has been reached between the West Bengal Government and the Government of India. But, as I said, if there are any States which want to produce coal under similar conditions, they are most welcome to follow this arrangement.

SHRI K. SANTHANAM: May I kn'ow, Sir, if the Planning Commission has made any special allotments to West Bengal for this purpose?

SHRI K. D. MALAVIYA: I am not aware of it, Sir.

STATEMENT RE MANUFACTURE OF SMALL CAR

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY INDUSTRIES (SHRI P. C. SETHI): Sir, I beg to lay on the Table a statement regarding the manufacture of a small ca_t in India. [Placed in Library. *See* No. LT-327/62].

ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OP PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): With your permission, Sir, I rise to announce that Government business in this House during the week commencing 13th August, will consist of:

 Consideration and passing of the following Bills, as passed by Lok Sabha: